

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 133

IA(I.B.C)/1908(CH)2023, IA(I.B.C)/556(CH)2024
IA(I.B.C)/1596(CH)2023, IA(I.B.C)/430(CH)2023
IA(I.B.C)/431(CH)2023, IA(I.B.C)/1084(CH)2023
IA(I.B.C)/2423(CH)2023, IA(I.B.C)/829(CH)2024
IA(I.B.C)/1353(CH)2024, IA(I.B.C)/1359(CH)2024

In
CP (IB) No. 4/Chd/J&K/2022
(Admitted)

IN THE MATTER OF:

Mercedes Benz Financial Services India Pvt. Ltd; (formerly known as Daimler Financial Services India Pvt. Ltd.) ...Petitioner-Financial Creditor

Versus

Lands End Trucking Pvt. Ltd. ...Respondent-Corporate Debtor

Under Section: 7, 33, 60(5), 49(2), IBC 2016

Order delivered on 05.06.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the respondent in : Mr. Prateek Mahajan, Mr. Vasu Gupta,
IA(I.B.C)/2423(CH) Advocates
2023

ORDER

IA(I.B.C)/2423(CH)2023

The learned counsel for the respondent is present and submitted that he has e-filed the reply. The learned counsel may take steps for providing a copy of the reply to the applicant and also to file the hard copies of the same. One week days' time is granted for filing the same. Let the matter be posted to 30.07.2024.

IA No.1908(CH)2023, IA No.556(CH)2024, IA No.1596(CH)2023, IA No.430(CH)2023, IA No.431(CH)2023, IA No.1084(CH)2023, IA No.829(CH)2024, IA No.1353(CH)2024, IA No.1359(CH)2024

Let all these IAs be posted on 30.07.2024 for hearing the matter.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**